

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.243 - **CP/29(AHM)2023**

ITEM No.244 - IA/62(AHM)2023

ITEM No.245 - Cont.Pet/1(AHM)2024 in IA/57(AHM)2023

**Proceedings under Section 241-242 & 244 of Co. Act, 2013**

**IN THE MATTER OF:**

Jaspreetsingh Kuldeepsingh Saluja & Ors  
V/s  
Sahiba Ltd & Ors.

.....Applicant

.....Respondent

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Dhiren Dave  
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Pranjal Buch, Adv.  
for Mr. Parth Contractor, Adv.  
For the RoC : None

**ORDER**

**CP/29(AHM)2023 & IA/62(AHM)2023**

None present for RoC.

List for further consideration on 13.06.2024.

**Cont.Pet/1(AHM)2024 in IA/57(AHM)2023**

Senior Ld. Counsel for the applicant brought to the notice that even though the audit has started by KPMC, compliance to the order dated 4 October 2023, is not made by the respondent/s. Further the MD/CFO had not appeared before the Tribunal nor have they given the list of inventories of stock. It is observed that the orders of this Tribunal are not fully complied. Ld. Counsel for the respondent assured compliance will be done who is directed to file compliance affidavit in this regard including the list of inventory and stock given for audit to KPMC, the stock available as on 1 April 2024 and till the 31 March 2024, along with last audited financial statement within one-week. Further they are directed to file 3 names of CAs for doing the statutory audit of the company by separate application for approval and be present before this Tribunal during next hearing.

List for further consideration on 13.06.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**